

Kerala Gazette No. 12 dated 23rd March 2021.

PART I

Section i



GOVERNMENT OF KERALA

Law (Legislation-Publication) Department

NOTIFICATION

No. 19081/Leg. Pbn. 2/2019/Law *Dated, Thiruvananthapuram, 20th September, 2019.*

The following Act of Parliament published in the Gazette of India, Extraordinary, Part II, Section I dated 8th day of July, 2019 is hereby republished for general information. The Bill as passed by the House of Parliament received the assent of the President of India on the 6th day of July, 2019.

By order of the Governor,

ARAVINTHA BABU, P. K.,
Law Secretary.

THE SPECIAL ECONOMIC ZONES (AMENDMENT) ACT, 2019

(ACT NO. 8 OF 2019)

AN

ACT

to amend the Special Economic Zones Act, 2005.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.—This Act may be called the Special Economic Zones (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 2nd day of March, 2019.

2. Amendment of Section 2.—In section 2 of the Special Economic Zones Act, 2005, (28 of 2005) in clause (v),—

(i) after the words “local authority”, the words, “trust or any entity as may be notified by the Central Government” shall be inserted;

(ii) for the words “authority or company”, the words “authority, company, trust or entity” shall be substituted.

3. Repeal and saving.—The Special Economic Zones (Amendment) Ordinance, 2019 (Ord. 12 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.